

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C. P(1B) No.590/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd November 2017, 10.30 A.M.

Name of the Company	Premier Enclave Pvt.Ltd.-Vs- Balaji Polysacks Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. VARUN GARG,
Advocate

Applicant /
financial advisor

2. URMILA CHAKRABORTY

Applicant

Varun Gary

Arif Banerjee, Adv
Rajib Mallick, Adv
Rakesh Sankar, Adv } Corporate
Debtors

Rakesh Sankar
23/11/17

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor sought leave of the Court for filing Vakalatnama and Board Resolution.

Prayer is allowed. Vakalatnama and Board Resolution may be filed by 23/11/2017.

Ld. Counsel for the corporate debtor made a further request for time for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 3 days with a copy in advance to the opposite party.

Ld. Counsel for the corporate debtor also prayed that petitioner may be directed to serve a copy of the petition. Prayer is allowed. Petitioner is directed to serve a copy of the petition immediately.

List on 06/12/2017 for admission.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)